Quaterly Return Form

Public Authority : Department of Legal Affairs

Quarter : Ist Quarter (April-June)2022-2023

* Block I (Details about the requests and appeals)

				Progress	during Quarter		
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	36	55	659	181	0	450	
First Appeals	9	N/A	65	N/A	45	5	
	je - •	Total no. Of	CAPIOs designated 0	Total no. Of	CPIOs designated	Total no. Of AAs designated	

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1850	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)							Section						
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
Yes	https://legalaffairs.gov.in/rti/proactive- disclosure

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-05-30
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	Under process
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority: Department of Legal Affairs

Quarter: 2nd Quarter (July-Sept)2017-2018

* Block I (Details about the requests and appeals)

				Progress	during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	82	168	522	242	1	387
First Appeals	0	N/A	0	N/A	0	0
		Total no. Of	CAPIOs designated 0	Total no. Of	Total no. Of AAs designated	

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	
1180	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section	1
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http/:lawmin.nic.in
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-08-02

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority: Department of Legal Affairs

Quarter: 3rd Quarter (Oct-Dec)2017-2018

* Block I (Details about the requests and appeals)

				Progress	during Quarter		
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	142	96	592	249	1	406	
First Appeals	0	N/A	0	N/A	0	0	
		Total no. Of	CAPIOs designated 0	Total no. Of	CPIOs designated	Total no. Of AAs designated	

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	
4690	0	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section	1
a	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
Yes	http//:lawmin.nic.in
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-08-06

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	14
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2018-08-06

Quaterly Return Form

Public Authority : Department of Legal Affairs

Quarter: 4th Quarter (Jan-Mar)2017-2018

* Block I (Details about the requests and appeals)

				Progress	during Quarter		
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	174	102	785	322	2	489	
First Appeals	0	N/A	0	N/A	0	0	
		Total no. Of CAPIOs designated 0		Total no. Of	Total no. Of AAs designated		

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)		
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as			
7(1)	u/s 7(3)	directed by CIC u/s 20(1)			
4190	0	0	0		

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Sect	Section 8(i)									Section			
а	ь	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	2	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) http://:lawmin.nic.in		
Yes			
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-08-06		

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	*
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	